

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 64(ND)2015
C. A. NO.

CORAM:

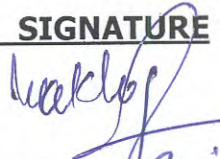

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

NAME OF THE COMPANY: M/s. Sh. Anurag Khandelwal V/s. M/s. Wood Burn Impex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

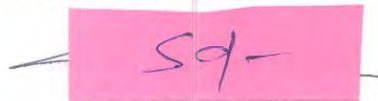
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	MANISH MAKHATA	ADV	PETITIONER	
2	KUNAL PUNJ	ADV.	RESPONDENT	

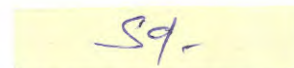
Order

As per the allegations made in the rejoinder it is deemed just, fit and expedient that the respondent files a sur-rejoinder.

Let the same be filed within one week from today. The director of respondent company i.e. Respondent no. 2 is also directed to be present on the next of hearing to be examined under the provisions under order 10 CPC if required to come up on 20th April 2017.

The petitioner is also directed to inspect the documents and specifying the documents which show the payment of the salaries towards the employees of Wood Burn India Pvt. Ltd are being made from the account of respondent no. 1.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]